

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 389/TT/2019

Date: 17.7.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for revision of transmission tariff for 2004-09 and 2009-14 period, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Combined Asset: (1) 400/220 kV Damoh Sub-station along with bays and 400kV, 63 MVAR Bus Reactor along with associated 400 kV bay at Damoh Sub-station (2) 400/220 kV, 315MVA ICT-I at Damoh Sub-station along with bays and 400/220 kV, 315 MVA ICT-II along with associated 400 kV and 220 kV bays at Damoh Sub-station under WRSS-IV Transmission System in the Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.8.2020:-

2004-09 and 2009-14 period

- a) Provide calculation of weighted average rate of interest on loan along with details of actual loans for 2004-09 and 2009-14 period

2014-19 period

- b) Confirm that the Income tax return for financial year 2018-19 has been filed and submit the effective tax rate for the financial year based on the Income tax return filed.

2. Confirm if all assets are currently in use and if there has been any decapitalization.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

